

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 840/2014

MATRU

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and exemption from filing c/c of the
impugned judgment and exemption from filing O.T. and office
report)

Date : 05/09/2014 This petition was called on for hearing today.

For Petitioner(s) Mr. Shikhil Suri, Adv.
 Mr. Shiv Kumar Suri (ac), Adv.

For Respondent(s) Mr. Raman Yadav, Adv.
 Mr. Abhishth Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

What gets revealed from the perusal of the Office Report is that although by Order dated 20.1.2014 of the Hon'ble Court respondent was given an option to file an affidavit to show how much sentence the petitioner has already undergone, yet he has not done the needful so far. Viewed, in that context, the matter shall be processed for listing before the Hon'ble Court for further future directions.

(M K HANJURA)
Registrar